

ITEM NO.3

COURT NO.3

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11098-11106/2022

(Arising out of impugned final judgment and order dated 16-05-2022 in CWP No. 16513/2021 16-05-2022 in CWP No. 15486/2021 16-05-2022 in CWP No. 17924/2021 16-05-2022 in CWP No. 16631/2021 16-05-2022 in CWP No. 18202/2021 16-05-2022 in CWP No. 16410/2021 16-05-2022 in CWP No. 16963/2021 16-05-2022 in CWP No. 17929/2021 16-05-2022 in CWP No. 17919/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARPREET SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 30-06-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE M.M. SUNDRESH
(VACATION BENCH)

For Petitioner(s)

Mr. Gurinder Singh Gill, Sr. Adv.
Mr. P.P. Nayak, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Ms. Aashna Gill, Adv.
Mr. Pratap Singh Gill, Adv.
Mr. Munish Gulati, Adv.
Mr. Kush Sharma, Adv.
Ms. Bhupinder, Adv.
Ms. Suman Lohchab, Adv.
Mr. Ajay Pal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the petitioners.

There is no reason to interfere with the interim order passed by the High Court under Article 136 of the Constitution of India.

The special leave petitions are accordingly dismissed.

Pending applications, if any, shall stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR